

HIGH COURT OF UTTARAKHAND
NAINITAL

NOTIFICATION

No. *86* UHC/Admin. A/2009

Dated: June 01, 2009.

Pursuant to the Government Notification No. 559/XX(3)-55/C.B.I./2009 dated 29/05/2009, in exercise of the powers vested under Section 11(2) of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974), the High Court is pleased to appoint Ms. Parul Gairola, Special Judicial Magistrate (C.B.I.), Dehradun to exercise jurisdiction over the cases pending in the Courts of Special Court of Judicial Magistrate 1st Class, Dehradun and also to try or enquire into and to commit to the Court of Sessions all such cases arising within the local areas of jurisdiction of districts of Almora, Bageshwar, Chamoli, Champawat, Dehradun, Hardwar, Nainital, Pauri Garhwal, Pithoragarh, Rudraprayag, Tehri Garhwal, Udham Singh Nagar and Uttarkashi in which investigations are made or charge-sheet filed by the Special Police Establishment constituted under the Delhi Special Police Establishment Act, 1946 (Act No. XXV of 1946).

By order of Hon'ble the Chief Justice

Sd/-
(Ravindra Maithani)
Registrar General